

**AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES, 1956**

**THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS):** Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law Notification S.O. No. 341, dated the 3rd February, 1960, publishing further amendments in the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library. See No. LT-1882/60.]

**APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS) 1958-59 AND AUDIT REPORT, 1960**

**THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI):** Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Appropriation Accounts (Posts and Telegraphs) 1958-59 and the Audit Report, 1960, thereon. [Placed in Library. See No. LT-2064/60.]

**AGREEMENT BETWEEN INDIA AND DENMARK FOR AVOIDANCE OF DOUBLE TAXATION OF INCOME**

**DR. B. GOPALA REDDI:** Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 316, dated the 9th March, 1960, publishing an agreement between the Governments of India and Denmark for the avoidance of double taxation of income. [Placed in Library. See No. LT-2009/60.]

**AMENDMENTS IN THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES, 1956**

**DR. B. GOPALA REDDI:** Sir, I also beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy each of the following Notifications of

the Ministry of Finance (Department of Revenue) publishing further amendments in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—

(i) Notification G.S.R. No. 269, dated the 5th March, 1960.

(ii) Notification G.S.R. No. 270, dated the 5th March, 1960.

[Placed in Library. See No. LT-2002/60 for (i) and (ii).]

(iii) Notification G.S.R. No. 299, dated the 12th March, 1960.

[Placed in Library. See No. LT-2021/60.]

**AMENDMENTS IN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1954**

**THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR):** Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 196/R/Amdt. XXXIX, dated the 11th February, 1960, publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1954. [Placed in Library. See No. LT-1963/60.]

**NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957**

**SHRI K. D. MALAVIYA:** Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel):—

(i) Notification No. MII-159(15) 58, dated the 4th December, 1959, authorising certain officers to enter and inspect mines. [Placed in Library. See No. LT-1900/60]